

Urgent Public
Importance

MOTION

[Shri Manubhai Shah]

- (b) Review by the Government of the working of the above Company. [Placed in Library, See No. LT-2120/60].

**EMPLOYMENT PATTERNS OF ALUMNI OF
DELHI UNIVERSITY**

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the summary of the conclusions of the report of the employment patterns of the alumni of Delhi University. [See Appendix IV, annexure No. 64].

**REPORT OF TRADE DELEGATION TO WEST
EUROPEAN COUNTRIES**

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of the Report of the Indian Government Trade Delegation to West European Countries (September-October, 1959). [Placed in Library, See No. LT-2122/60].

12.01½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 19th April, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(2) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 14th April, 1960, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two Members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri Amolakh Chand and Shri Rajendra Pratap Sinha from the Rajya Sabha and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two Members from among themselves to the said Joint Committee to fill the vacancies."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Thursday, the 21st April, 1960, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Joint Committee to fill the vacancies:—

1. Shri M. Govinda Reddy
2. Shri Rajendra Pratap Sinha.'

12.02½ hrs.

**ESTIMATES COMMITTEE
EIGHTY-FIFTH REPORT**

Shri Dasappa (Bangalore): I beg to present the Eighty-fifth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-seventh Report of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Central Excise Department.

12.02½ hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

STRIKE BY MICA DEALERS IN BIHAR

Shri S. M. Banerjee (Kanpur): Under Rule 197, I beg to call the

attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported strike by the mica-dealers in Bihar resulting in unemployment of about 40,000 workers.”

The Deputy Minister of Labour (Shri Abid Ali): I lay a statement on the Table of the House.

STATEMENT

The question relates to a subject which is within the State sphere. The strike has not been started by the workers but by the mica dealers with effect from the 15th March, 1960 as a protest against the decision of the State Government to impose multi-point sales tax on mica at the rate of 1 per cent. with effect from 1st July 1959. Prior to that date, the single point sales tax on mica was 4 per cent. and the State Government extended to the mica trade the extraordinary benefit of composition at a nominal rate of $\frac{1}{2}$ per cent., for the period from 1st April, 1956 to 31st March, 1959. The cumulative effect of the new multi-point sales tax is not ordinarily more than 3 per cent. The State Government considers that this compares favourably with the rates prevailing in other mica producing areas of Rajasthan and Andhra and does not consider it a heavy burden on the mica industry.

The State Government is agreeable to consider the question of the possibility of reduction or replacement by any other suitable levy; and the possibility and desirability of raising the minimum taxable limit and other measures of relief. But, as there are heavy arrears of sales tax outstanding from a large number of these dealers, the State Government consider it necessary that the due amount of arrears should first be paid. Thereafter consideration can be given to the suggestion regarding revision.

However information has now been received that the strike has been called off.

No stoppage of work in any of the mica mines has been reported since the mica dealers went on strike.

Information has been received from the State Government that the strike has been called off, and.....

Mr. Speaker: Order, order. As the session is drawing to a close, evidently hon. Members are getting more and more excited. They do not allow me to proceed with the business! I cannot hear what is happening. If they want to speak, well, the lobbies are so clear and there is a big hall also where they can carry on conversation, but not here.

Shri Abid Ali: I have laid a statement on the Table.

Mr. Speaker: In all such cases, where there may be a big statement, and where hon. Members move an Adjournment Motion, I allow it to be treated as a Calling Attention Notice, and I request the hon. Ministers to make summarised statements of the matter in the House.

Shri Abid Ali: As the strike has been called off, the hon. Member would be satisfied with the information. Also, no stoppage of work in any of the mica mines has been reported since the mica dealers went on strike.

Shri S. M. Banerjee: I tabled an Adjournment motion, and you were kind enough to accept this as a Calling Attention Notice. I tabled the Calling Attention Notice on 31st March, 1960, on the basis of an item of news. By the time I get this reply, the thing has become stale.

Mr. Speaker: But the hon. Member must be thoroughly enjoying it and be happy that the strike has been called off.

Shri S. M. Banerjee: That is true, Sir, but there has been delay.

Mr. Speaker: Well, if there was any trouble, certainly it has been called off. The hon. Member must be glad about the strike having been called off.

Shri T. B. Vittal Rao (Khammam): But it has taken 25 days for making the statement.

Shri S. M. Banerjee: It has become a story!

Shri Abid Ali: This matter is within the State sphere. It is not within the Central sphere. When I asked the State to supply me the information, they said that the matters were under negotiation. As soon as negotiations were completed, the strike was called off.

Mr. Speaker: We are happy in this matter.

12.05 hrs.

STATEMENT RE: FINANCE MINISTER'S REPLY TO GENERAL DISCUSSION ON BUDGET (GENERAL)

Shri V. P. Nayar (Quilon): I make this statement, in order to clear certain misunderstandings created in the minds of Members, by the Finance Minister in his concluding speech on the budget on the 10th March, in reply to certain criticisms made by me, in the general discussion on the budget.

In my speech, I had pointed out certain restrictive conditions imposed in some of the U.S. loans, which affected India's national honour and self-respect. In his reply to my criticism, the Finance Minister deliberately suppressed certain facts and even.....

Mr. Speaker: Why this language—"deliberately suppressed"? I do not want such a language to be used

either by a Member against a Minister or by a Minister against a Member.

Shri V. P. Nayar: I am only using what I wrote to you. The Finance Minister called me 'ungrateful'.

Mr. Speaker: He need not use those words as far as possible.

Shri V. P. Nayar: It is a prepared statement, and I cannot take out the words.....

Mr. Speaker: The hon. Member may omit those words.

Shri V. P. Nayar: The Finance Minister even went to the extent of suggesting things in order to score debating points.

Mr. Speaker: Even that is bad.

Shri Narasimhan (Krishnagiri): In cases like this, when a Member by way of an explanation comes out later with a statement, is it not the practice or is it not desirable that a copy is given to the Speaker before-hand?

Shri V. P. Nayar: I have done it. I do not give explanation. The hon. Member knows how to give!

Mr. Speaker: I do not know how it escaped my notice this time. In such cases, where any hon. Member or a Minister wants to correct a statement, they hand me a copy and I pass it on to the other side so that both of them may know the position. Here, I am sorry; I shall be a little more careful in the future.

Shri V. P. Nayar: May I submit, Sir, that I have not used here even a single word or expression which I have not used in the letter which I sent to you?

Mr. Speaker: Even then, it is bad.

Shri V. P. Nayar: The facts in question are of such vital importance to our country, and especially its future that I feel it my duty to clear the misunderstandings thus created by